

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-622(PB)/2017

**IN THE MATTER OF:**

Major Gen. SC Gonga Ors.  
Vs  
AMR Infrastructures Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT** :- Mr. Mohit Singh, Advocate

**ORDER**

Learned counsel for the petitioner is present. Learned counsel for the petitioner represents that order dated 12.01.2017 in relation to issue of notice to the respondent is duly complied with. However, proof of the same is not available on the record. Learned counsel for the petitioner undertakes to file the Affidavit of service in relation to the issue of notice and service of the same upon the corporate debtor.

Let this matter also be posted on 16<sup>th</sup> February 2018.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(VARADHARAJAN)  
MEMBER (JUDICIAL)**

**Deepak Kumar  
05.02.2018**